

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(I.B) No.148/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.09.2020**

Name of the Company: Anuj Vashisth & Ors
V/s
AMW Motors Ltd

Section : 9 of the Insolvency and Bankruptcy Code, 2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

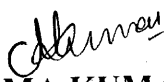
One IB petition being no. as C.P.(I.B.) 184/2018 has already been admitted against the Corporate Debtor i.e. AMW Motors Ltd. on 01.09.2020. In view of that, the instant petition become infructuous.

Accordingly, the instant petition is dismissed as infructuous.

The Petitioner is at liberty to put his claim before the IRP/RP.


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 17th day of September, 2020


**MANORAMA KUMARI
MEMBER JUDICIAL**